## CEILING ON URBAN PROPERTY

76. SHRI VENIGALLA SATYANA-RAYANA : Will the Minister of WORKS AND HOUSING be pleased to state :

> (a) whether Government have decided to introduce legislation on ceiling on urban property during the current session of Pauliament; and

> (b) if not, when it is likely to be introduced ? THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI !. K. GUJRAL) : (a) and (b) Government have decided that there should be such ceiling. Draft proposals for the imposition of a ceiling on urban property was circulated to the State Governments and Union Territories for their comments and concurrence. The draft proposals provide for the imposition of a ceiling on urban property, restriction on the transfer of property in excess of the ceiling and the compulsory acquisition of property in excess of the ceiling. The State Governments, of Assam, Harvana, Himachal Pradesh, Kerala, Maharashtra, Orissa, Rajasthan. Tripura, West Bengal and Uttar Pradesh and the Union Territory of Goa, Daman and Diu have agreed for a Central legislation on ceiling on urban property. The States of Haryana and Maharashtra have forwarded copies of resolutions passed by their legislatures empowering Parliament to enact the legislation.

The States of Madhya Pradesh, Mysore and Gujarat appear to be in favour of a State legislation on the subject.

The Jammu and Kashmir Government have since introduced and passed (by the Jammu and Kashmir Assembly) the Jammu and Kashmir Urban Property (Ceiling) Bill, 1971.

The Ordinance (the Bihar Urban Property (Ceiling) Ordinance, 1971) proposed for issue by the Bihar Government is under consideration of the Government of India.

The views of the remaining Governments are awaited.

To consider the revisions required in the draft in the light of the replies received from the State Governments etc. the Ministry of Works and Housing have set up 2 Study Group in January 1972. Further steps to introduce legislation on the subject will be taken after the report of the Study Group is received and considered by the Government.

## SELF SUFFICIENCY IN INSECTICIDES

77. SHRI VENIGALLA SATYANA-RAYANA : Will the Minister of AGRICUL-TURE be pleased to state : (a) the names of the States and the Union Territories which are self-sufficient in respect of insecticides used for agriculture and horticulture purposes; and

(b) the steps taken by Government to make all States and Union Territories selfsufficient in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) The States and Union Territories keep sufficient stocks of insecticides for their plant protection programme and replenish them frequently. The supply of pesticides to the farmer is either done directly by the State agencies or through the cooperatives and private trade channels. Excepting Tanul Nadu where over 90 per cept of the trading in pesticides is in the State sector, in other States and Union Territories all the three agencies are in operation. During the year 1971-72, the availability and supply position of pesticides throughout the country remained satisfactory barring occasionally shortage of a few selected imported pesticides like endrin, carbaryl and endosulfan.

(b) Manufacturing and formulating units are located in different States. All that is required to be ensured is that pesticides are available in sufficient quantities and in time in each State/Union Territory etc. The State Governments usually estimate their requirements in advance and arrange supplies through various agencies including private trade. The insecticides have been considered as essential inputs for increasing the agricultural and horticultural production and the industry engaged in the production of insecticides of which currently 38 different kinds are being produced has been considered as a priority and key industry and all Government support and encouragement is being given to increase production so that adequate supply of pesticides is maintained in the country. The pesticides which are not vet manufactured in the country, are being imported in sufficient quantities.

## FXPERT COMMITTEE ON N. C. D. C.

78. SHRI K. L. N. PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the expert committee appointed by the Central Government which was asked to ascertain whether the National Cooperative Development Corporation should be allowed to continue, has submittee its report;

(b) if so, what are its main recommendations; and